

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 205/MP/2023

Subject : Petition under Section 79 of the Electricity Act, 2003, along with Regulation 111-113 of the CERC Conduct of Business Regulations 1999 inter alia seeking appropriate directions against GUVNL and Rajasthan Discoms/RUVNL towards the wrongful and unsustainable demand towards contract year penalty for availability below 75% (DC penalty) for the contract year 2022-2023.

Petitioner : Tata Power Company Limited.

Respondents : GUVNL and anr.

Date of Hearing : **18.12.2023**

Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Deepak Thakur, Advocate, TPCL
Ms. Swapna Seshadri, Advocate, GUVNL
Ms. Kriti Soni, Advocate, GUVNL

Record of Proceedings

At the outset, the learned proxy counsel for the Petitioner prayed for a short adjournment in the matter. This was not opposed by the learned counsel for the Respondents. Accordingly, based on the consent of the parties, the Commission adjourned the matter.

2. The Petition shall be listed for hearing on **6.3.2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

